

sentative in April 1964 the dispute was referred to the arbitration of Shri D. Sanjivayya, the then Labour Minister. When the case was ready for hearing, Shri Sanjivayya also left the Labour Ministry and expressed his inability to proceed with the arbitration. The Chief Labour Commissioner (Central) has now been requested to bring about a settlement in the dispute.

#### **Employees Provident Fund Scheme**

**3879. Shri M. P. Swamy:** Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether there is any proposal to extend the Employees Provident Fund Scheme to the categories of workers, such as watchmen and gardeners working in Bungalows and guest-houses maintained by the Industrial concerns; and

(b) if so, the steps taken in this regard?

**The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan):** (a) and (b). A proposal to amend the Employees' Provident Funds Act, 1952 to extend the benefit of provident fund to certain categories of workers such as teachers, gardeners, sweepers, chowkidars, hospital staff etc. is under consideration.

#### **Director of National Archives**

**3880. Shri B. K. Das:  
Shri S. C. Samanta:**

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the investigation report of the Special Police Establishment regarding allegations against the Director of National Archives is under consideration of the Central Vigilance Commission;

(b) whether it is a fact that some sub-ordinate officers of the National

Archives have been victimised by the Director as a result of their cooperation with the Special Police Establishment and the D.G.S.D. in the investigation; and

(c) whether any action is being taken against the Director in the *prima facie* case against him?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) and (c). Central Bureau of Investigation made an enquiry in the matter of supply of 3880 Nos. of compressed straw Board Carton Boxes to the National Archives of India and submitted a report which was considered by the Central Vigilance Commission. On the advice of the Commission, officers concerned were proceeded against departmentally. The proceedings have been completed and the report of the Inquiry Officer is being considered by Central Vigilance Commission. It is not in public interest to disclose the findings of the Inquiry Officer.

(b) Government are not aware of any case of victimisation by the Director as a result of their cooperation with the Special Police Establishment and the D.G.S.D. in the investigation.

#### **Agitation by Sadhus**

**3881. Shri Priya Gupta:  
Shri Rameshwaranand:  
Shri Hukam Chand  
Kachhavaia:  
Shri Kashi Ram Gupta:  
Shri U. M. Trivedi:  
Shri Bade:  
Shri Maurya:  
Shri Prakash Vir Shastri:  
Shri Ramanand Shastri:  
Shri Yashpal Singh:  
Shri Kishen Pattnayak:  
Shri Balmiki:**

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that on the 2nd April 1966, some Satyagrahi